

High Court of Karnataka  
Bengaluru,  
Dated:14<sup>th</sup> December 2022

**NOTIFICATION NO. HCDB – 233 / 2022**

In modification of earlier Notification No.HCDB – 188 / 2022, dated 15<sup>th</sup> October 2022, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from 2<sup>nd</sup> January 2023 are arranged as mentioned below:

<b>Sl. Nos.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall Nos.</b>
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice K.Somashekar	2
3	Hon'ble Dr. Justice H.B.Prabhakara Sastry	3
4	Hon'ble Mr. Justice Mohammad Nawaz	4
5	Hon'ble Mr. Justice S.R.Krishna Kumar	5
6	Hon'ble Mr. Justice E.S.Indiresh	6
7	Hon'ble Mr. Justice Ravi V. Hosmani	7
8	Hon'ble Mr. Justice M.G.S.Kamal	8
9	Hon'ble Mr. Justice Rajendra Badamikar	9
10	Hon'ble Mr. Justice C.M.Joshi	10
11	Hon'ble Mr. Justice Umesh M. Adiga	11

**By Order of Hon'ble The Chief Justice**

**Sd/-**  
**(M.Chandrashekar Reddy)**  
**Registrar (Judicial)**

**Date:14.12.2022**

**HIGH COURT OF KARNATAKA, DHARWAD BENCH**  
**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH**  
**SUBJECTS ASSIGNED TO THEIR LORDSHIPS WITH EFFECT**  
**FROM MONDAY THE 02<sup>ND</sup> JANUARY 2023**

**Priority will be given to old cases**

**PART A**

<b>Sl. No.</b>	<b>SITTINGS AND SUBJECTS</b>	<b>REMARKS</b>
<b>1</b>	<p><b>Hon'ble Mr. Justice K.Somashekar &amp; Hon'ble Mr. Justice Umesh M. Adiga</b></p> <p>All Division Bench Civil matters (except Regular First Appeals)            - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>
<b>2</b>	<p><b>Hon'ble Dr. Justice H.B.Prabhakara Sastry &amp; Hon'ble Mr. Justice C.M.Joshi</b></p> <p>All Division Bench Criminal matters            - Admissions, Orders and Final Hearing</p> <p>Regular First Appeals            - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>
<b>3</b>	<p><b>Hon'ble Mr. Justice Mohammad Nawaz</b></p> <p>Criminal Petitions of all kinds and WPs under Articles 226/227 r/w Sec. 482 Cr.P.C            - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>

<p><b>4</b></p>	<p><b>Hon'ble Mr. Justice S.R.Krishna Kumar</b></p> <p>All Writ Petitions (Single Judge) not assigned to the Bench presided over by Hon'ble Mr.Justice E.S.Indiresh          -Preliminary Hearing /Admissions, Orders and Final Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996          - Admissions, Orders and Final Hearing</p> <p>Sales Tax Revision Petitions (Single Judge matters)          - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Arbitration Petition – Interim Measure, Arbitration Petition (Enforcement of Foreign Arbitral Award) and Commercial Suit          - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>
<p><b>5</b></p>	<p><b>Hon'ble Mr. Justice E.S.Indiresh</b></p> <p>Writ Petitions (Service, Labour, Education, HRC, Excise, Cinema, MV, LR, KLR, KLRA, Tax, CS, KDR, KVOA, SC/ST and ULC)          -Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>
<p><b>6</b></p>	<p><b>Hon'ble Mr. Justice Ravi V. Hosmani</b></p> <p>Miscellaneous First Appeals          - Admissions, Orders and Final Hearing</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>

	<p>Regular First Appeals - Admissions, Orders and Final Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders and Final Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals - Admissions, Orders and Final Hearing</p> <p>All Civil matters (Single Judge) not assigned to any Court - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	
<p><b>7</b></p>	<p><b>Hon'ble Mr. Justice M.G.S.Kamal</b></p> <p>Regular Second Appeals - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Final Hearing</p> <p>Civil Revision Petitions - Admissions, Orders and Final Hearing</p> <p>Civil Petitions - Admissions, Orders and Final Hearing</p> <p>RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>

<b>8</b>	<p><b>Hon'ble Mr. Justice Rajendra Badamikar</b></p> <p>Criminal Appeals - Admissions, Orders and Final Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p><b>Physical hearing / Video Conferencing (optional)</b></p>
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### PART B

The Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit single.

Sl. No.	Name of the Hon'ble Judge
1	<p><b>Hon'ble Mr. Justice K.Somashekar</b></p> <p>Criminal Appeals</p>
2	<p><b>Hon'ble Dr. Justice H.B.Prabhakara Sastry</b></p> <p>Criminal Revision Petitions</p>
3	<p><b>Hon'ble Mr. Justice C.M.Joshi</b></p> <p>Misc. First Appeals (MV and WC/ECA)</p>
4	<p><b>Hon'ble Mr. Justice Umesh M. Adiga</b></p> <p>Regular Second Appeals</p>

#### NOTES:

- 1. Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3<sup>rd</sup> February 2022.**

2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:

- a) **All Criminal Petitions U/s 438, 439 and 482 of Cr.P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4<sup>th</sup> day from the date of filing.**
- b) **All Writ Petitions and Writ Appeals – 5<sup>th</sup> day from the date of filing.**
- c) **All Civil matters – 5<sup>th</sup> day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

4. All Advocates shall strictly follow the Rules relating to wearing of masks and maintaining social distancing.

**By Order of Hon'ble The Chief Justice**

**Sd/-**

**(M.Chandrashekar Reddy)  
Registrar (Judicial)**

**Date:14.12.2022**